

ITEM NO.12

COURT NO.1

SECTION IV-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 40637/2019**

(Arising out of impugned final judgment and order dated 05-10-2018 in WP No. 22111/2018 05-10-2018 in WP No. 16351/2018 passed by the High Court Of Karnataka At Bengaluru)

VIJAY VITTAL MALLYA

Petitioner(s)

VERSUS

STATE BANK OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.188902/2019-CONDONATION OF DELAY IN FILING and IA No.188903/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.188905/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 28944-28945/2019 (IV-A)

(FOR ADMISSION and I.R. and IA No.188397/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.188475/2019-APPROPRIATE ORDERS/DIRECTIONS)

Date : 16-01-2023 These matters were called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA**  
**HON'BLE MR. JUSTICE J.B. PARDIWALA**

**For Petitioner(s) Mr. Anshuman Srivastava, Adv.**  
**Mr. E. C. Agrawala, AOR**

**For Respondent(s) Mr. Sanjay Kapur, AOR**  
**Ms. Megha Karnwal, Adv.**  
**Mr. Surya Prakash, Adv.**  
**Mr. Arjun Bhatia, Adv.**  
**Ms. Akshata Joshi, Adv.**

**Mrs. Lakshmy T. Iyengar, Sr. Adv.**  
**Mr. Anand Sukumar, AOR**  
**Mr. S. Sukumaran, Adv.**  
**Mr. Bhupesh Kumar Pathak, Adv.**

**UPON hearing the counsel the Court made the following**  
**O R D E R**

- 1 Counsel appearing on behalf of the petitioner states that the petitioner has not contacted him with instructions, despite repeated attempts.
- 2 The application for discharge is allowed.
- 3 The petitioner has taken no steps to pursue these proceedings.
- 4 The Special Leave Petitions are dismissed for want of prosecution.
- 5 Pending application, if any, stands disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**